

ITEM NO.2

COURT NO.11

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) Diary No(s). 12662/2023

SHAZDA KHATOON

Petitioner(s)

VERSUS

KHURSHID AHMAD & ANR.

Respondent(s)

(FOR ADMISSION and IA No.116596/2023-EX-PARTE STAY and IA No.116599/2023-EXEMPTION FROM FILING O.T. and IA No.116595/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 30-06-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Anilendra Pandey, AOR
Mr. A.C. David, Adv.
Ms. Priya Kashyap, Adv.
Mr. Rajeev Kumar Ranjan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Until further orders, proceedings bearing Case No. 155 of 2022 titled as "*Khurshid Ahmad Vs. Shazda Khatoon*" pending before the Principal Judge, Family Court Mau, District Mau, Uttar Pradesh, shall remain stayed.

(DEEPAK SINGH)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

